THE MINISTER OF PETROLEUM, CHEMICALS AND **FERTILIZERS** (SHRI H. N. BAHUGUNA): (a) Iran ha_s given an assurance that our crude oil requirements would receive preferential treatment.

- (b) Discussions in regard to early resumption of crude oil supplies from Iran to India are presently under way.
 - (c) Does not arise.

Study on the growth of large industrial houses

1780. SHRI YOGENDRA SHARMA: SHRI BHOLA PRASAD:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the MRTP Commission has started a study on the growth of large industrial houses in the country; and
 - (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) No, Sir.

The MRTP Commission commenced any study on the growth of large industrial houses in the country. However, such of the proposals under Sections 21, 22 and 23 of the MRTP Act, relating to expansion of undertakings, establishment of new undertakings, merger, amalgamation and takeover, as are referred by the Central Government for enquiry to the Commission are being enquired into and reported upon by them

(b) Does not arise.

Reclassification of Product Groups under MRTP Act

J-1780A. SHRI N.K.P. SALVE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;

(a) whether it is a fact that the

fPreviously Unstarred Question 1555 transferred from the 15th March, 1979.

Federation of Indian Chambers of Commerce and Industry have represented to Government against Government's move to reclassify product groups under the Monopolies and Restrictive Trade Practices Act for the purpose of determining their dominance in the

to Questions

- (b) if so, what are the details there of: and
- (c) what action Government have taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) Yes, Sir. The Government have received a memorandum from the Federation of Indian Chambers of Commerce &i Industry, containing their comments and suggestions on the draft rules to amend the Monopolies and Restrictive Trade Practices (Classification of Goods) Rules, 1971 published by the Government in a notification dated July 14, 1978.

- (b) The principal suggestions of the Federation are as under: -
 - (i) Goods which are extremely close substitutes should fall into the same category even though the process of production and the nature of goods are entirely different.
 - (ii) For purposes of determining dominance under section 20(b) of the MRTP Act a limit of say Rs. 5 crores (a_s against the existing Rs. 1 crore) should be provided; and no field of industrial activity should be classified as a separate product unless the aggregate turnover of each such line of product comes to Rs. 50 crores.
 - (iii) Goods which are either price controlled or distribution controlled by the Central Government should not be included in the Schedule to the rules.
 - (iv) Certain products should regrouped in the revised classification.
- (c) The suggestions of the Federation as also those of other parties